

ANNEXURE - I

List of Papers in Original Application No.

112/92

Sl.No. of Papers	Date Of Papers Or Date of filing.	Description of Papers.
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Part - I

112/92
O
Original Judgement

O.A & Material Papers.

Counter

Reply Counter

PART - I, PART - II and PART - III
Destroyed.


23/3/99

Central Administrative Tribunal

HYDERABAD BENCH

①

O.A. No./P.A. No.....

112/

1992

S. Muniyappa 20th.....Applicant(s)

versus

T. C. P. O. Secy. S. S. 20th.....Respondent(s)

Date	Office Note	Orders
13-2-92		<p>In the application it has been stated that this matter is already covered by a decision of the Bench consisting of Hon'ble R. Balasubramanian and Hon'ble C. J. Roy. List this case for orders on 14-2-92.</p> <p>M. A. 179/92 allowed. Original Application is disposed of. Orders on separate sheets. No costs.</p>
14-2-92		<p>(HABs) M(A) (HCSR) M(B)</p> <p>(HABs) M(C) (HCSR) M(D)</p>

(P.T.O.)

Central Administrative Tribunal
HYDERABAD BENCH : AT HYDERABAD

O.A. No. 112/92
T.A.No.

Date of Decision : 14-2-92

S.Muniratnam & 2 others

Petitioner.

Sri P.Krishna Reddy,

Advocate for the
petitioner (s)

Versus

The Chief Personnel Officer, SC Railway,
Rail Nilayam, Secunderabad & 2 others

Respondent.

Sri N.V.Ramana,

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE MR. C.J.ROY : MEMBER (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

Y
(RBS)
M(A)

✓
(CJR)
M(J)

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 112/92.

with MA no. 179/92

1. S.Muniratnam
2. T.Vijayabhaskar Reddy
3. K.Madhava

Dt. of Order: 14-2-92.

....Applicant

Vs.

1. The Chief Personnel Officer, SC Railway,
Rail Nilayam, Secunderabad.
2. The Dy,Chief Mechanical Engineer,
Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer, SC Railway,
Carriage Repair Shop, Tirupathi.

....Respondents

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Counsel for the Applicants : Shri P.Krishna Reddy

Counsel for the Respondents : Shri N.V.Ramana

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CORAM:

THE HON'BLE SHRI R.B ALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench passed by Hon'ble
Sri C.J.Roy, Member (J)).

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We have heard Smt.Sarada, Advocate for Sri P.Krishna Reddy, learned counsel for the applicants and Sri V.Rajeshwar Rao, Advocate for Sri N.V.Ramana, learned counsel for the Respondents. Both sides agreed that this matter is covered by a decision rendered in OA 1103/91 dt.19-12-91. Sri Rajeshwar Rao, Advocate for Sri NV Ramana states that a review was filed in OA 1103/91 but so far the review has not been numbered. Hence we are of the view that the applicants here are also entitled for the relief that was granted in OA 1103/91.

(28)

Accordingly we direct the respondents that as and when the Group 'D' posts in the outsider's quota become available at Carriage Repair Shop, Tirupathi or any where else in the Guntakal Division, the applicants should be considered first before considering any other case in the order of his rank in the empanelment for Group 'C' posts. With these directions at the admission stage itself the application is disposed-of/with no order as to costs.

R.Balash
(R.BALASUBRAMANIAN)
Member (A)

Worthy
(C.J.ROY)
Member (J)

Dated: 14th February, 1992.
Dictated in Open Court

8/26/92
Deputy Registrar (Judl.)

Copy to:-

1. The Chief Personnel Officer, S.C.Railway, Rail Nilayam, Secbad.
2. The Dy. Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer, SC Railway, Carriage Repair Shop, Tirupathi.
4. One copy to Shri. P.Krishna Reddy, advocate, CAT, Hyd-bad.
5. One copy to Shri. N.V.Ramana, SC for Rlys, CAT, Hyd-bad.
6. One spare copy.

Rsm/-

O.A. 112/92

D.S.
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 14/2/1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.N.

O.A.N.C.

T.A.NO.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

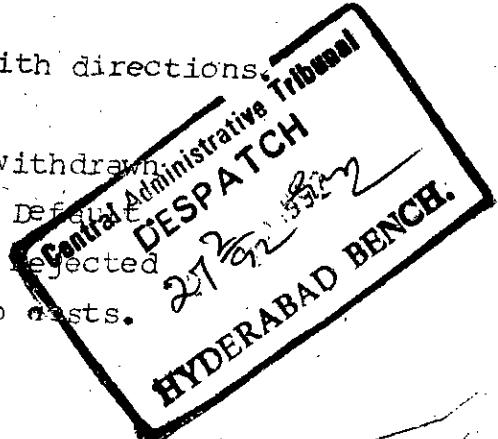
Dismissed

Dismissed as withdrawn

Dismissed for Default

M.A. Ordered/ Rejected

No order as to costs.



PVM